

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 103
CP-127(ND)/2024

IN THE MATTER OF:

RAJAT BHANDARI

.....APPLICANT/PETITIONER

Vs

MAKINO AUTO INDUSTRIES PRIVATE LIMITED & OTHERS

.....RESPONDENT

SECTION

U/s 241 & 244

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Shweta Bharti, Adv. Shantanu,
Ms. Jyoti K. Chaudhary, Adv. Yashodhara,
Adv. Dasshita Sethia.

For the Respondent

: Mr. Pradeep Aggarwal, Mr. Arjun Aggarwal,
Ms. Sejal Jain, Advocates for R-2.
Mr. P. Nagesh Sr. Adv. Mr. Sahil Gupta,
Mr. Vishal Singh, Advocates for R-3.
Mr, K. Datta, Sr. Adv Mr. Harshit Agarwal,
Mr. Aakash Gupta, Mr. Kamal Kumar, Adv for R-1.

HYBRID HEARING (PHYSICAL & VC)

ORDER

This application has been filed by the Petitioner under Section 241 & 244 of the Companies Act, 2013.

Heard the submissions made by the Learned Counsel appearing for the Petitioner.

Mr. Harshit Agarwal, Learned Counsel appearing for the Respondent No. 1, Mr. Pradeep Agarwal, Learned Counsel appearing for the Respondent No. 2 and Mr. Sahil Gupta, Learned Counsel appearing for the Respondent No. 3 accept notice. Service of notice is dispensed with. The Respondents are directed to file reply affidavit within one week. Rejoinder affidavit, if any, shall be filed within one week thereafter.

List the matter on **23.09.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**